

[Shri Jawaharlal Nehru]

Throughout these talks, we reiterated our position as stated during the discussions in the Security Council and elsewhere and stressed that action has to be taken by Pakistan to vacate the aggression in terms of the Security Council resolution of 17th January 1948 and the UNCIP resolutions as defined in detail by our representative in the Security Council. So far as the Government and the people of India are concerned, they have fully complied with, and continue to adhere to, the provisions of the Security Council resolution of 17th January 1948, part I of the UNCIP resolution of 13th August 1948 and the Cease-fire Agreement, the provisions of which have been consistently violated by Pakistan during the last ten years. We expressed the hope that the U.N. representative and the Security Council will take necessary action for the rectification of these violations, for the vacation of aggression by Pakistan and for future compliance by Pakistan with the provisions of the Security Council resolution of 17th January 1948, Part I of UNCIP resolution of 13th August 1948 and the Cease-fire Agreement.

CORRECTION OF ANSWER TO
SUPPLEMENTARIES ON STARRED
QUESTION No. 219.

The Deputy Minister of Finance (Shri B. K. Bhagat): Sir, with your permission, I would like to make a minor correction to a statement which I made on the floor of this House on 18th November, 1957 in reply to supplementaries to Starred Question No. 219 by Sarvashri Morarka and Nathwani regarding the under-writing of shares by the Life Insurance Corporation. At one stage I stated:

"It can be worked out. The statement gives the commission in each case. Before under-writing the shares, the Life Insurance

Corporation satisfy themselves that all those shares which they underwrite will yield profit by way of commission."

The statement should read as under:

"It can be worked out. Before underwriting the shares, the Life Insurance Corporation satisfy themselves that all those shares which they underwrite will yield profit by way of commission."

I now place on the Table of the House a statement showing the commission earned by the Corporation by under-writing shares of various companies, as at 30th September, 1957. [See Appendix IV, annexure No. 16.]

RICE MILLING INDUSTRY
(REGULATION) BILL*

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to move for leave to introduce a Bill to regulate the rice-milling industry in the interests of the general public.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to regulate the rice-milling industry in the interests of the general public."

The motion was adopted.

Shri A. M. Thomas: Sir, I introduce the Bill.

RAILWAY BUDGET, 1958-59—
GENERAL DISCUSSION—contd.

Mr. Speaker: The House will now resume further discussion on the Railway Budget. Out of 15 hours allotted for the discussion, 11 hours and 28 minutes have already been availed of and 3 hours and 32 minutes now remain.

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